

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE

Original Application No.118 of 2021 (SZ)

D.Sakthivel

S/o.Devaraj,

No.23, Main Road,

Pavai Thanneerpandal Palayam,

Periyasemur,

Erode.

.....

Applicant

Vs

The District Collector,

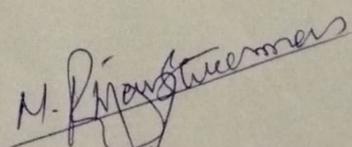
Erode District and 7 Others

....

Respondents

TYPED SET FILED BY THE 5TH RESPONDENT

S.No	Description	Page No
1	Notice issued to the owner Mrs.T.K.Punitha U/s.296(1)(2) of Erode City Municipal Corporation Act 2008 dated 06.05.2021	1-2
2	Coimbatore City Municipal Corporation Act, Powers of Commissioner under sec.296	3


Counsel for 5th Respondent

1941

100

P. K. Latha

ഭരണ സമിതി ഭവനം മലപ്പുറം

കെ.എസ്.എസ്

connection provided to such building shall be disconnected till rain water harvesting structure is provided.]

POWERS OF COMMISSIONER

296. Demolition or alteration of building or well-work unlawfully commenced, carried on or completed. — (1) If the Commissioner is satisfied –

(i) that the construction or reconstruction of any building or well -

(a) has been commenced without obtaining the permission of the Commissioner or where an appeal or reference has been made to the Standing Committee, in contravention of any order passed by the Standing Committee, or

(b) is being carried on, or has been completed otherwise than in accordance with the plans of particulars on which such permission or order was based, or

(c) is being carried on, or has been completed in breach of any of the provisions of this Act or of any rule or by-law made under this Act or of any direction or requisition lawfully given or made under this Act or such rules or by-laws, or

(ii) that any alterations required by any notice issued under section 282 have not been duly made, or

(iii) that any alteration of, or additions to, any building or any other work made or done for any purpose, into or upon any building has been commenced or is being carried on or has been completed in breach of section 295.

he may take a provisional order requiring the owner or the builder or the occupier to demolish the work done, or so much of it, as in the opinion of the Commissioner has been unlawfully executed, or to make such alterations as may, in the opinion of the Commissioner be necessary to bring the work into conformity with the provisions of the Act, rules, by-laws, direction or requisition as aforesaid or with the plans or particulars on which such permission or order was based, and may also direct that until the said order is complied with the owner or builder or the' occupier shall refrain from proceeding with the building or well.

(2) The Commissioner shall serve a copy of the provisional order made under subsection (1) on the owner or the occupier of the building or well together with a notice requiring him to show cause within a reasonable time to be named in such notice why the order should not be confirmed.

HEARING DATE: 08.03.2022
BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.118 of 2021(SZ)

D.Sakthivel
S/o.Devaraj
No.23, Main Road,
Pavai Thanneerpandal Palayam,
Periyasemur,
Erode District-638004. Applicant

-Vs-

The District Collector,
Erode District
Collectorate Complex,
State Highway 96,
Palayapalayam,
Erode and 7 Others Respondents

TYPED SET FILED BY THE 5TH RESPONDENT

M/s. M.RAJAMATHIVANAN
COUNSEL FOR 5TH RESPONDENT
9942408185